## **Graft Charges Against Emigration Staff**

6459. SHRI RAM NAIK: Will the Minister of LABOUR be pleased to state:

- (a) whether the attention of the Government has ben drawn to the news-item "Graft charges against top emigration staff" published in the Times of India, Mumbai on February 20, 1992;
- (b) the procedure to ensure that malpractices are not resorted to while clearing the applications; and
- (c) the steps taken/proposed to be taken to tighten and improve the present procedure?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Yes, Sir. The news-item relates to action by CBI in respect of some officials in the office of Protector of Emigrants involved in allegations of corruption.

- (b) and (c). Procedures and guidlines are ready laid for prompt and expeditious disposal of cases requiring emigration cleamece. Action is taken as appropriate, in any case of mal-practice etc. on the part of the staff. A number of steps have been taken to simplify the emigration procedure. The requirement of proof of drawal of foreign exchange in the case of persons seeking suspension who intend to travel abroad for non-employment purposes was withdrawn w.e.f. 26.4.91. No emigration clearance is required for persons going the European and North American countries. The following categories of workers shall be also under 'ECNR' (Emigration Check Not Required).
  - 1. Supervisors (all professions)
  - 2. Skilled workers (all professions)
- Semi-skilled workers (all professions)

- 4. Light/Medium/Heavy Vehicle Drivers
- 5. Clericial workers of all categories including Stenographers, Store-keepers, Time-keepers, Typists etc.
- Cookss excluding those in domestic employment.

## Calculation of Pension of Central Government Employees

- 6461. SHRI J. CHOKKA RAO:Will the PRIME MINISTER be pleased to state:
- (a) whether there is any proposal to pay pension to the Central Government employees on the basis of last pay drawn instead of the present 10 months average; and
- (b) if so, the time by which it is likely to come into force?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir.

(b) Does not arise.

## Revision of Pay-Scale of Assistants and Others

6462. PROF. PREM BHUMAL: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government have issued an order on July 31, 1990 regarding revision of pay scales of Assistants and others;
- (b) whether this order is not applicable to subordinate/autonomous offices; and
  - (c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONEL, PUBLIC GRIEV-ANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.